

**THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):** (a) The pendency of cases in the Delhi High Court as on 28th February, 1990 is not available. However, as on 31.12.1989, 1,09,495 cases were pending in the High Court of Delhi.

(b) Yes, Sir.

(c) Action has been taken to fill up the vacant posts, in consultation with the Chief Justice of the Delhi High Court.

#### **Development of Wayanad Place as a Tourist Centre**

1966. SHRI K. MURALEEDHARAN: Will the Minister of TOURISM be pleased to state:

(a) whether the Tourism Promotion Council has sent any proposal to Union Government for attracting tourists to Wayanad (Kerala) and converting the place as tourist centre;

(b) if so, whether there is any request from the Government of Kerala for Central assistance from India Tourism Development Corporation for implementing this proposal; and

(c) if so, the action taken by Government in this regard?

**THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):** (a) No, Sir.

(b) and (c). Does not arise.

#### **Investment in Companies by Cochin Stock Exchange**

1967. SHRI P.C. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether Cochin Stock Exchange is rapidly developing its business; and

(b) the total amount invested in companies through Cochin Stock Exchange during 1987-88, 1988-89 and 1989-90 (till now)?

**THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):** (a) and (b). Yes, Sir. The total amount raised by companies for which Cochin is the regional Stock Exchange were Rs. 3.55 crores during 1987-88, Rs. 1.60 crores during 1988-89 and Rs. 188.02 crores during 1989-90.

[Translation]

#### **IMF Loan**

1968. SHRI RAJENDRA AGNIHOTRI: Will the Minister of FINANCE be pleased to state:

(a) whether Government borrow International Monetary Fund Loans unconditionally; and

(b) if so, the details thereof?

**THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):** (a) No, Sir.

(b) Does not arise

[English]

#### **Cases Registered Under the Child Marriage Restraint Act, 1929**

1970. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases registered in 1987-88, 1988-89 and 1989-90 (till December, 1989) under the Child Marriage Restraint Act, 1929; and